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Title: Issue regarding establishing Hydro Power Projects by NHPC across Cauvery River.

DR. P. VENUGOPAL (TIRUVALLUR): Madam, we have given a notice in this regard.

In 1998, as proposed by the Government of India, negotiations with National Hydro Power Corporation was commenced to establish four Hydro Power Projects across river Cauvery in Sivasamudram, Mekedattu, Rasimanal and Hogenakkal. A decision to implement the proposal was not initiated in the light of the order of the Tribunal in its final decision of 5.2.2007. ...(*Interruptions*) In clause 13, the Tribunal has clearly stated that the pattern of downstream releases should be consistent with our order so that the irrigation requirements are not jeopardized.â€! (*Interruptions*)

So, the explicit understanding at that point of time was that the four intended projects would be carried out only by NHPC with the approval of the Centre....(*Interruptions*)

14.16 hrs

At this stage, Shri S.P. Muddahanume Gowda and some other hon. Members came and stood on the floor near the Table.

माननीय अध्यक्ष : आप सब बैठ जाइये। आपको श्री शोलाने का समर्य गितोगा। आप बैठ जाइये।

â€!(व्यवधान)

DR. P. VENUGOPAL: On 12.11.2014, it was reported in the media that the State of Karnataka invited global expression of interest for the technical feasibility study....(*Interruptions*) Immediately, the same day, the Chief Minister of Tamil Nadu brought to the notice of the Prime Minister about the unilateral action of the State of Karnataka which will affect the interest of Tamil Nadu and is violative of the final award as notified in the official gazette on 19.2.2013. ...(*Interruptions*)

Now, the State of Karnataka wants to go on its own claiming that the water is theirs. It is a clear violation of the federal spirit of our Constitution as it ignores the Government at the Centre, the highest court of the country and the Tribunal of which award is a gazette notification of the Union of India....(*Interruptions*)

14.16 1/2 hrs

At this stage, Shri A. Anwhar Raajhaa and some other hon. Members came and stood on the floor near the Table.

माननीय अध्यक्ष : दर इश्यू पर ऐसा नहीं होता है। यह इश्यू यहां सॉल्व तो नहीं होगा।

â€!(व्यवधान)

DR. P. VENUGOPAL : The proposal of the State of Karnataka to construct two reservoirs across the river Cauvery in violation of the final award of the Cauvery River Tribunal needs to be put on hold in the interest of both Tamil Nadu and Karnataka. ...(*Interruptions*) With these words, I conclude.

माननीय अध्यक्ष : विष्णु पद शय जी, वया आपका विषय इससे संबंधित है?

â€!(व्यवधान)

माननीय अध्यक्ष : यह वया हो रहा है? उनका इश्यू अलग है।

â€!(व्यवधान)